

e.FIR No. 0010842/2020  
PS : Sarai Rohilla  
U/s 379 IPC

07.07.2020

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SAS-5019 make (Activa Honda Scooty) on superdari.

Present: Ld. APP for the State.  
Applicant Pradeep Gupta in person.

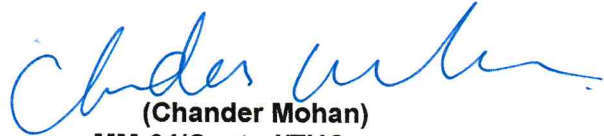
Submissions heard.

It is submitted by the applicant that he is the registered owner of the above said vehicle.

As per report of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. **DL6SAS-5019** in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in '**Manjeet Singh Vs State**' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) **date of decision 10.09.2014**, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.



(Chander Mohan)  
MM-04/Central/THC  
07.07.2020

**FIR No. 210/2020**

**PS : Sarai Rohilla**

**U/s 186/353/307/34 IPC r/w 25/54 Arms Act**

**State Vs. Salman S/o Mohd. Yamin, R/o 15/115-A, DDA Flats, Inderlok,  
Delhi-110035.**

**(Through Video Conferencing)**

07.07.2020

**Application for release the mobile phone of the husband (Mohsin) to the applicant which is lying in the illegal custody of the police chowki Inderlok.**

Present: Ld. APP for the State

Counsel for applicant/accused.

Report of IO perused.

IO has submitted that no mobile phone was recovered from the custody of accused Mohsin Khan, S/o Mohd. Yamin Khan. However, as per the reply of IO, he has no objection if the personal search articles be released to the applicant/accused.

Let the personal search articles/jamatalashi articles be released to applicant/accused Mohsin Khan S/o Mohd. Yamin Khan as per **personal search memo**. Since no mobile phone was seized, hence the application for releasing the mobile phone is dismissed.

Application disposed off accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the applicant/accused on his email.



**(Chander Mohan)**

**MM-04/Central:**

**Delhi/07.07.2020**